

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

**THURSDAY, THE TWENTY FOURTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT APPEAL NO: 1204 OF 2024**

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 25/07/2024 passed in W.P.No.16208 of 2024 on the file of the High Court.

**Between:**

P.Vasantha Priya, D/o.Late.Kondakal Venkata Reddy, W/o.Pedditi Mohan Reddy, Aged about 56 years, Plot No.5, Lakshmi Nagar, Near Lanko Hills, Manikonda Jagir, Puppalaguda. K.V.Ranga Reddy District. Telangana.

**...APPELLANT**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary Department of Municipal Administration and Urban Development Secretariat, Hyderabad.
2. Metropolitan Commissioner, The Hyderabad Metropolitan Development Authority, Swarna Jayanti Complex, Sanjeeva Reddy Nagar, Srinivasa Nagar, Ameerpet, Hyderabad - 500038. Telangana, India.
3. The Commissioner, Manikonda Municipality. Manikonda, Ranga Reddy District. Telangana.
4. The Chairman and Managing Director, Central Power Distribution Company Ltd, Singareni Bhavan, Red Hills, Hyderabad-500004.
5. The Vice - Chairman and Managing Director, H.M.W.S and S.B, Khairtabad, Hyderabad.
6. TEAM4 LIFE SPACES (ELITE) LLP, Represented by its Partner Kurukuri Rajesh Prasad, S /o.Mr.Satyanarayana Kurukuri, Age. 51 Years having its Registered office at SY.199 /AA, 200/A1201/A.A, 205/2/AA, Opposite Honda service center, Near Ratnadeep supermarket, Miyapur, Madeenaguda Hyderabad-500049.

**...RESPONDENTS**

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant leave to the petitioner to raise additional grounds in the above writ appeal.

**IA NO: 2 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Order.25.07.2024 passed in W.P.No.16208 of 2024, pending disposal of the writ appeal.

**Counsel for the Appellant: SRI DEVALARAJU ANIL KUMAR**

**Counsel for the Respondent No.1: GP FOR MCPL ADMN URBAN DEV**

**Counsel for the Respondent No.2: M/s. T.V.SUDHA, REP. FOR  
SRI V.NARASIMHA GOUD, SC FOR HMDA**

**Counsel for the Respondent No.3: SRI G.MALLA REDDY**

**Counsel for the Respondent No.4: SRI R.VINOD REDDY, SC FOR TRANSCO**

**Counsel for the Respondent No.6: SRI M.V.PRATAP KUMAR**

**The Court delivered the following: JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT APPEAL No.1204 of 2024**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. D.Anil Kumar, learned counsel for the appellant.

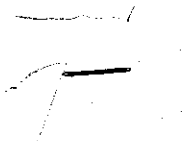
Ms. T.V.Sudha, learned counsel representing  
Mr. V.Narasimha Goud, learned Standing Counsel for the  
Hyderabad Metropolitan Development Authority for the  
respondent No.2.

Mr. G.Malla Reddy, learned counsel for the  
respondent No.3.

Mr. R.Vinod Reddy, learned Standing Counsel for the  
Transmission Corporation of Telangana Limited for the  
respondent No.4.

Mr. M.V.Pratap Kumar, learned counsel for the  
respondent No.6.

2. This intra court appeal is filed against the order  
dated 25.07.2024 passed by the learned Single Judge in  
W.P.No.16208 of 2024 by which the writ petition preferred



by the appellant has been dismissed, *inter alia*, on the ground that the appellant has misled the Court and has suppressed the order dated 08.02.1999 passed by the Joint Collector.

3. Learned counsel for the appellant submits that the appellant wants to urge certain additional grounds which were not raised before the learned Single Judge by way of I.A.No.1 of 2024. It is further submitted that the learned Single Judge ought to have given an opportunity to the appellant to file an additional affidavit before dismissing the writ petition on the ground of suppression of material facts.

4. Learned counsel for the appellant seeks leave of this Court to withdraw the appeal with the liberty to seek review of the order dated 25.07.2024 passed in W.P.No.16208 of 2024.

5. In view of the aforesaid submission, the appeal is disposed of as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

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SD/- K. SHYLESHI  
DEPUTY REGISTRAR

SECTION OFFICER

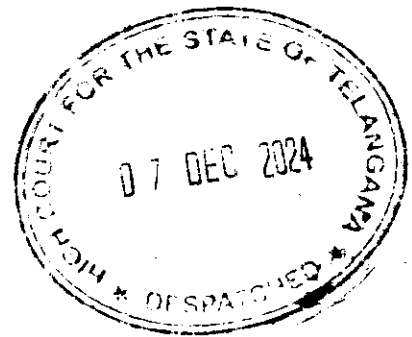
To,

1. One CC to SRI DEVALARAJU ANIL KUMAR, Advocate [OPUC]
2. One CC to SRI M.V.PRATAP KUMAR, Advocate [OPUC]
3. One CC to SRI G.MALLA REDDY, Advocate [OPUC]
4. One CC to SRI V.NARASIMHA GOUD, SC FOR HMDA [OPUC]
5. One CC to SRI R.VINOD REDDY, SC FOR TRANSCO [OPUC]
6. Two CCs to GP FOR MCPL ADMN URBAN DEV, High Court for the State of Telangana at Hyderabad [OUT]
7. Two CD Copies

BSR

**HIGH COURT**

**DATED: 24/10/2024**



**JUDGMENT**

**WA.No.1204 of 2024**

**DISPOSING OF THE WRIT APPEAL**

**AS WITHDRAWN,**

**WITHOUT COSTS**

PA  
8/11/24,  
10 copies.